

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

**Excise Miscellaneous Application Nos. 40125-40129 of 2024
with**

Excise Appeal Nos. 40303 to 40307 of 2018

(Arising out of Order-in-Appeal No. 246/2017 dated 26.10.2017 passed by Commissioner of CGST & Central Excise (Appeals), No. 4, Lal Bahadur Shastri Marg, CR Building, Madurai – 625 002)

Commissioner of GST and Central Excise

...Appellant

Madurai Commissionerate,
No. 4, Lal Bahadur Shastri Marg,
CR Building,
Madurai – 625 002.

Versus

M/s. Sri Guru Extractions Private Limited

...Respondent

D.No. 1/156, S.F.No. 84/3,
Mulliseval,
Sattur – 626 205.

APPEARANCE:

For the Appellant : Shri Anoop Singh, Authorised Representative
For the Respondent : None

CORAM:

**HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)**

FINAL ORDER Nos. 40428-40432 / 2024

DATE OF HEARING/ DECISION: 18.04.2024

Order :-[Per Ms. SULEKHA BEEVI C.S.]

The above miscellaneous applications along with the appeals are taken up for hearing for the reason that the Department has filed letter before the Registry that they intend to withdraw the appeal on the basis of litigation policy. It is submitted by the Ld. Authorised Representative that

the amount involved in all these appeals is below Rs.50 lakhs and therefore, the Department intends to withdraw these appeals.

The appeals are dismissed as withdrawn on monetary limits.

(Order dictated and pronounced in open court)

Sd/-
(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)

Sd/-
(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

MK